

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MS. SUJATA SINGH

Civil Appeal No(s). 10041/2024

MEHENDRA PANDIT (D) THRO. HIS LRS BADRI PANDEY Appellant(s)

VERSUS

BABUA KOERI (D) & ORS. Respondent(s)
[Only C.A. No. 10042/2024 is listed under this item]
WITH
C.A. No. 10042/2024 (III-A)

Date : 25-03-2026 This appeal was called on for hearing today.

For Appellant(s) : Mr. Akhilesh Kumar Pandey, AOR
Mr. Rajeev Singh, AOR
Ms Aditi Mishra, Adv.

For Respondent(s) : Mr. Ankur Yadav, AOR
Ms. Asha Gopalan Nair, AOR
Mr. Akhilesh Kumar Pandey, AOR
Mr. Rajeev Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

C.A. No. 10042/2024

Respondent nos. 1(i) & 2 are duly represented.

Service was complete on respondent no.1(v) through dasti on 15.04.2025 but none has entered appearance.

As per certificate of service received from the concerned High Court with regard to respondent no.1(ii-iv), notices are unserved due to insufficient address. Hence, ld. Counsel for the appellant is granted one weeks time to take fresh steps and file fresh particulars with regard to the said respondents.

List again on 29.04.2026.

Copy of this Record of proceeding be furnished to the concerned ld. Advocate-on-record for information and compliance.

SUJATA SINGH
Registrar